MANIPUR GAZETTE

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OFFICE OF THE
SAMUROU MUNICIPAL COUNCIL: SAMUROU
MANIPUR

N O T I F I C A T I O N

Samurou, the 5th December, 2025

No.1/6/2017-SMC(BL): In accordance with the provisions under Section 211(I) and 212 of the Manipur Municipalities Act, 1994, it is hereby notified for the information of the general public in pursuance of the Samurou Municipal Council's Resolution No.1 of the Council meeting held on 3rdDecember, 2025,the Council proposes to adopt "**The Model Manipur Unified Building Bye-Laws, 2024**," which was notified by the government vide notification No.BBL-101/1/2024-MAHUD-MAHUD-Part(I) dated the 4th December, 2024, and No.BBL-101/1/2022-MAHUD-MAHUD dated the 31st December, 2024, as **" The Samurou Municipal Council Building Bye-Laws, 2025**" from the date of Notification in the Official Gazette of Manipur.

Any objection(s)/suggestion(s) to introduce the Unified Building Bye-Laws may be submitted to the office on or before 7 (seven) working days from the date of notification. Objection(s)/ suggestion(s) received after the aforesaid period shall not be entertained.

Copies of the aforesaid **"The Samurou Municipal Council Building Bye-Laws, 2025"** shall be available for inspection in the office of the undersigned from 11:00 AM to 3:00 PM on all the specified period of working days. The same will also be available at the Town Planning Department official website https://tpmanipur.mn.gov.in.

SOIBAM JULIANA,
Chief Executive Officer,
Samurou Municipal Council.

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Digitally signed by
Thingbaijam Binodkumar Singh
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